ponsible for unauthorised construction?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

# D.D.A. Plots sold by Allottees

2583. SHRI DINESH GOSWAMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have made any survey regarding the number of  $plot_s$  allotted by the DDA in Delhi since 1975 for construction of residential houses and in which the houses have so far not been constructed or have been sold by the original allottees on the basis of power of attorney; and

(b) if so, what are the details in this regard?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) The Delhi Development Authority has reported that no such survey has been conducted. Sale of plots on the basis of Power of Attorney is against the terms and conditions of lease deed. If any violation of terms of the lease comes to the knowledge of D.D.A., necessary action is taken against the concerned allottee.

## Rise in prices of Rationed Commodities

## 2584. SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: SHRI NARSINGH NARAIN PANDEY:

Will the Minister of AGRICUL-TURE be pleased to state:

(a) whether it  $i_s$  a fact that increase in prices of rationed commodities in fair price shops has hit the weaker sections of the society and has resulted in further hardships to them; (b) whether it  $i_s$  also a fact that the well-to-do people do not go to fair price shop<sub>s</sub> because of the poor quantity of the foodgrain<sub>s</sub> supplied to these shops; and

to Questions

(c) if so, what steps Government have taken or propose to take to supply the good quality of the foodgrains to fair price shops?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE RECONSTRUCTION AND RURAL (MISS KAMLA KUMARI): (a) No, The retail prices at Sir. which commodities are supplied through ration/fair price shops are less than the open market prices of those commodifies.

(b) No, Sir. The quality of foodgrains supplied from central pool for public distribution through fair price shops is within the limit of standards prescribed under Prevention of Food Adulteration Act.

(c) Does not arise.

## Distribution of Surplus Land

# 2585. SHRI SUNDER SINGH BHANDARI: SHRI LAKHAN SINGH:

Will the Minister of AGRICUL-TURE be pleased to state:

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(a) the State-wise area of land declared surplus as a result of enforcement of land ceiling laws in each State and Union Territory; and

(b) the area of land taken possession of  $an_d$  distributed to the landless out of the surplus and the reasons of the rest not being taken and distributed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) and (b) A statement showing the position under the revised ceiling law<sub>s</sub> i<sub>s</sub> appended. The surplus area i<sub>s</sub> taken possession of from time to time and a certain time lag between